

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA No. 1206 of 2018 in  
DFR No. 3081 of 2018**

**Dated: 4<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**PTC India Limited**

**.... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Parag P. Tripathi, Sr. Adv.  
Mr. Ravi Kishore

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-2  
Mr. Hemant Singh for R-3

**ORDER**

**IA No. 1206 of 2018  
(Appln. for urgent listing)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, list the matter on **11.09.2018**. The application is disposed of. The parties are directed to maintain status quo till next date of hearing i.e., 11.09.2018.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

ts/js